

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 52 of 2013 &
IA-78 of 2013 & IA 119 of 2013**
&
Appeal No. 87 of 2013

Dated : 3rd September, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

**Appeal No. 52 of 2013 &
IA-78 of 2013 & IA 119 of 2013**

**Tamil Nadu Generation & Distribution
Corporation Ltd. Appellant(s)**

Versus

Neyveli Lignite Corporation Ltd. & Anr. Respondent(s)

**Counsel for the Appellant(s) : Mr. Pravin H. Parekh, Sr. Adv.
Mr. E.R. Kumar
Mr. G. Sharma
Mr. Vishal Prasad
Ms. Himanjali Gautam**

**Counsel for the Respondent(s) : Mr. N.A.K. Sharma
Mr. K.R. Sasiprabhu
Mr. Someran Sharma
Mr. Rajat Nair for R-1**

Appeal No. 87 of 2013

Neyveli Lignite Corporation Ltd. Appellant(s)

Versus

Tamil Nadu Electricity Board & Anr. Respondent(s)

**Counsel for the Appellant(s) : Mr. N.A.K. Sharma
Mr. K.R. Sasiprabhu
Mr. Someran Sharma
Mr. Rajat Nair**

**Counsel for the Respondent(s) : Mr. Pravin H. Parekh, Sr. Adv.
Mr. E.R. Kumar**

**Mr. G. Sharma
Mr. Vishal Prasad
Ms. Himanjali Gautam**

ORDER

IA No. 78 of 2013

(Appl. for substituting the name of the Appellant)

IA No. 119 of 2013

(Appl. for filing additional documents)

We have heard the learned counsel for the parties.

The Applications are allowed.

Appeal Nos. 52 & 87 of 2013

The learned Senior Counsel for the Appellant has finished his arguments in Appeal No.52 of 2013.

We have heard Mr. Sharma, the learned counsel for the Respondent in Appeal No. 52 of 2013 and the Appellant in Appeal No. 87 of 2013.

Post both the Appeals for further submissions on **25th & 26th September, 2013.**

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/vt